

- (i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.
- (ii) Ministry of Road Transport and Highways issued advisories to States/to ensure that no license is issued to liquor vendors along National Highways. State Governments were also requested to review cases wherever licence had already been given for liquor vendors along National Highways for taking corrective action.
- (iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.
- (iv) Under the Central Sector Scheme breath analyzers are provided by the Ministry to States/UTs to check cases of violations of traffic rules, including drunken driving.

Construction of bypasses

3625. SHRI RANVIJAY SINGH JUDEV: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of bypasses which have been sanctioned by Government;
- (b) by when they will be completed; and
- (c) what is the progress in construction of bypass at Gumla, Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) About 53 nos of Bypass have been sanctioned during the current financial year 2016-17 and they are likely to be completed within twenty four to thirty six month.

(c) Gumla Bypass is under construction with 7% progress and is likely to be completed by August 2018.

Projects under NHDP in Karnataka

3626. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has approved many highway projects in Karnataka under the National Highways Development Project (NHDP);
- (b) if so, the number of highways projects taken up under NHDP in the State; and
- (c) the details of funds allocated and the status of implementation of all projects in the State?